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Central Administrative Tribunal
Principal Bench
.....

O.A. No.1433/91

New Delhi, this the 5th day of June, 1995.

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri B.K. Singh, Member (A)

Shri Khyali Ram, Constable,
son of Shri Hanumana Ram,
R/o House No. RZF 765/2,
Raj Nagar II, Palam Colony,
New Delhi- 110 045.

.. Applicant

(By none)

Versus

1. Union of India through
Secretary,
Ministry of Home Affairs,
New Delhi.

2. Lt. Governor/Administrator,
Raj Niwas, Civil Lines,
Delhi.

3. Commissioner of Police,
Police Headquarters,
Indraprastha Estates,
New Delhi.

4. Additional Deputy Commissioner of
Police,
South District,
P.S. Hauz Khas,
New Delhi.

... .. Respondents

(By Shri Vijay Pandita, Advocate.)

Judgement (Oral)

by Hon'ble Shri J.P. Sharma, Member (Judicial)

The applicant as Constable filed this application
on 14th June, 1991 against the order dated 29th May,
1991 by which the departmental disciplinary enquiry
was ordered to be conducted against the applicant,

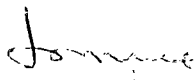
praying for the grant of the relief that the order of respondent no. 4 be set aside of holding the D.E. proceedings against him.

Respondents contested this application by filing a reply. The applicant has also filed the rejoinder to the same.

When the case was taken up for hearing today, Shri Vijay Pandita, counsel for the respondents gave a copy of the order dated 28th September, 1993 issued by the Additional Deputy Commissioner of Police, South District, New Delhi vide which the D.E. proceedings against the applicant has been dropped. That order has been taken on record and kept in the case file.

In view of the facts and circumstances, the present application has become infructuous and is disposed of accordingly with no order as to costs.


(B.K. SINGH)
MEMBER (A)


(J.P. SHARMA)
Member (J)

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